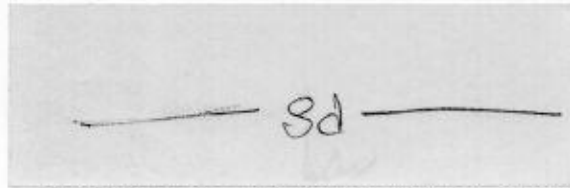


a difficult on account of the fact that only 10 % of the shares is to be liquidated and the major shares is being held by the respondent no.1.

Let notice be issued to the respondents by all modes including the process of the Court, returnable at an early date.

Accordingly, put up on 15th December, 2020 before the Regular Court/ Video Conferencing.

A rectangular grey box containing the handwritten initials "Sd" in black ink, flanked by horizontal lines.

Dated : 05.11.2020

**JUSTICE RAJESH DAYAL KHARE
(MEMBER JUDICIAL)**

*Typed by :
Md. Zaid
(Stenographer)*